

CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th & 8th Floors, Tower B, World Trade Centre,
Nauroji Nagar, New Delhi- 110029
Ph: 011-26189709 Fax: 011-20904365

Petition No.: 217/TT/2026

Date: 04.08.2026

To

Shri Zafrul Hasan
Chief General Manager (Commercial/Regulatory Cell),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- **Petition for determination of transmission tariff for 2024-29 tariff block from DOCO to 31.03.2029 for Asset-1 – 1 no. 25 MVAR, 220 kV Bus Reactor along with associated bay at Alusteng Sub-station (JKPTCL) & Asset-2 - Laying of cable (800 sq. mm XLPE power cable) between Minamarg and Zojila Top section of Alusteng – Drass 220 kV section & 02 nos. 220 kV, 25 MVAR Bus Reactors along with associated bays at Drass (GIS) Substation under “Transmission System Strengthening for Srinagar-Leh Transmission System” in Northern region under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003, Regulation 15(1)(a) & Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 and Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2024.**

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 14.08.2026 :-

2024-29 period

- a) Provide the Liability flow statement for the transmission assets for in excel format.
 - b) Provide Form 9C in Excel format for 2024-29.
 - c) Provide Cash IDC statement in excel format for the transmission assets.
 - d) Provide Notional IDC calculations in excel format for the transmission assets.
 - e) Provide Revised Cost Estimate (RCE) for the transmission assets.
 - f) Clarify the exact period of delay attributable to JKPTCL/BRO/weather/security restrictions/other agencies and the period, if any, attributable to the Petitioner or contractors.
2. Confirm whether there is no further additional information required to be submitted by the Petitioner.
 3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
 4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Deputy Chief (Legal)